

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TENTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 308 OF 2025

Between:

Matrusri Cooperative House Building Society Ltd, Miyapur, R.R.District
represented by its President Shri G.Srinivasa Rao, R/o Plot no 1000/P,
Matrusrinagar, Miyapur, R.R.District, Telangana-500049.

...APPLICANT

AND

1. DAV College Trust and Management Society, having its office at Flat no 304
Gayatri Gardens, Ameerpet-500016 rep by Its Regional Director Ms Minoo
Agarwal Flat no 304, Gayatri Gardens Ameerpet, Hyderabad-500016
2. Matrusri D A V Public School, Matrusrinagar Colony, Miyapur, R.R.Dist,
Telangana-500049 rep by Its Principal K.Anandavalli

...RESPONDENTS

Arbitration Application filed Under Section 11 (5) & (6) of the Arbitration and Conciliation Act, 1996 R/w Scheme of Appointment of Arbitrator Application filed u/s 11(5) (6) of the Arbitration and Conciliation Act 1996 R/w Scheme of Appointment of Arbitrators praying that in the circumstances stated in accompanying affidavit this Hon'ble Court may be pleased to appoint a Sole Arbitrator under section 11 (5) and 11 (6) of Arbitration and Conciliation act 1996 read with para (3) (i) (c) of scheme of appointment of Arbitrators 1996 to resolve the dispute between the applicant and the respondent relating to payment of arrears of lease amount as per lease deed dt 10.10.13.

Counsel for the Petitioner: Sri S. Ramananda Swamy

Counsel for the Respondents: Sri T. Purna Chandra Rao

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION No.308 of 2025

DATED: 10.04.2026

Between:

Matrusri Cooperative House Building Society Limited,
Rep., by its President Shri G. Srinivasa Rao.
Miyapur, Ranga Reddy District

... Applicant

AND

DAV College Trust and Management Society,
Rep., by its Regional Director Ms. Minoo Agarwal,
Ameerpet, Hyderabad and 1 another.

... Respondents

ORDER:

Sri S. Ramanand Swamy, learned counsel for the applicant.

2. Learned counsel for the applicant, on instructions, submits that since the outstanding dues have been paid by the respondents, the dispute has been resolved amicably. Therefore, he seeks permission of this Court to withdraw this application.

3. The Arbitration Application is, accordingly, dismissed as withdrawn.

SD/- R.KARTHIKEYAN
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

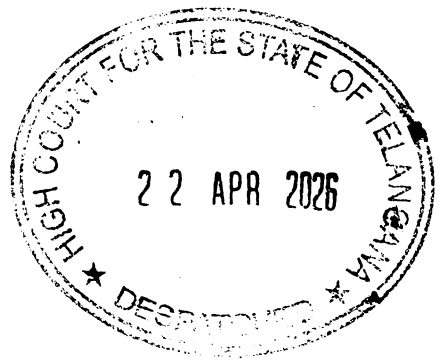
To,

1. One CC to Sri S. Ramananda Swamy, Advocate [OPUC]
2. One CC to Sri T. Purna Chandra Rao, Advocate [OPUC]
3. Two CD Copies

VH/KA

HIGH COURT

DATED: 10/04/2026



ORDER

ARBAPPL.No.308 of 2025

**DISMISSING THE
ARBITRATION APPLICATION
AS WITHDRAWN**

⑤ NT
21/4/26